

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 6923 of 2023**=====
GOVINDBHAI PIRABHAI GHANCHI (MODI)

Versus

STATE EXAMINATION BOARD, GUJARAT STATE
=====

Appearance:

HARSH K RAVAL(9068) for the Petitioner(s) No. 1,10,11,2,3,4,5,6,7,8,9
MS JYOTI BHATT ASST. GOVERNMENT PLEADER for the Respondents
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CORAM:HONOURABLE MRS. JUSTICE MAUNA M. BHATT

Date : 18/04/2023

ORAL ORDER

1. This petition is filed challenging the action of the respondents in not providing the scribe in accordance with the guidelines of Central and State Government for conducting the written examination for the person with benchmark disabilities.

2. It is case of the petitioners that the person with benchmark disabilities as per the guideline dated 18.7.2017 are to provide the scribe for appearing in the written examination to be conducted on 23.4.2023.

3. Ms. Jyoti Bhatt, learned Asst. Government Pleader on advance copy appeared and submitted that as instructed by Mr. M.G.Vyas, Secretary, Education Department, who is present in the Court today, that all the petitioners of the

present petition are allowed to appear with the scribe as referred in Government of India's OM dated 29.8.2018 for examination of TET-II to be conducted on 23.4.2023.

4. As per the guidelines dated 29.8.2018 of Government of India, Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangjan), the petitioners – candidates would be allowed to bring their own scribe as prescribed in Clause (VI) of the Office Memorandum.

5. Considering the decision taken by the respondent-State and conveyed by Mr.M.G.Vyas, Secretary, Education Department, as the grievance of the petitioners are redressed, learned advocate for the petitioners does not press the present petition.

6. With the above observation, the petition stands disposed of as not pressed.

7. Direct service is permitted.

(MAUNA M. BHATT,J)

NAIR SMITA V.